

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

TC.P No. 271/(MAH)/2017
CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 04.07.2017

NAME OF THE PARTIES: Ramesh K Vaidyanathan
V/s.
Kohinoor CTNL Infrastructure Company Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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7	Priyanka Smetly	Advocate	
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Mhatre & **ORDER**

Associates

TCP No. 271/I&BP/NCLT/MB/MAH/2017

The Petitioner having placed initiation of Insolvency Resolution Process in Company Petition 1027/2017 moved by Edelweiss Asset Reconstruction Co. Ltd. and an order of admission already being passed on 16.06.2017, this Petitioner, for having IRP has already been appointed to take over the charge of this debtor company, sought permission to place its claim before the Interim Resolution Professional appointed in the Corporate Debtor company. In view of the request, the petition is hereby dismissed with liberty in accordance with the law with a direction to the Petitioner to make its claim before the Interim Resolution Professional.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)